

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH : PATNA

Date of Order:- 7.12.2006

Registration No. 316 of 2006

C O R A M

Hon'ble Shri S.N.P.N.Sinha, Member (A)

Satish Chandra Roy

...Applicant

-By Shri M.P.Dixit, Advocate

Versus

The Union of India & Others

...Respondents

-By Shri M.K.Mishra, Sr. Central Government Standing Counsel

O R D E R

S.N.P.N.Sinha, Member (A):- Counsel for two sides present. It is submitted on the applicant's behalf that in the written statement filed on behalf of the respondents it was submitted that CWJC No. 3153 of 2005 was filed before the Hon'ble High Court at Patna and it was said that the same is pending. As a matter of fact, the case has been decided by order dated 25.7.2006. The said writ petition has been dismissed.

2. Heard the learned counsel for the two sides. The order of this Tribunal in OA-961 of 2003 was disposed of by order dated 30.9.2004, against which a Review Application was filed which was dismissed by order dated 6.1.2005. Since the order of the Tribunal in the Original Application mentioned above now has been upheld by the Hon'ble High

Court this application is disposed of at this stage itself with a direction to the Respondent No.3 for proper consideration of the applicant's case in view of the order of this Tribunal and the order of the Hon'ble Patna High Court and to take a reasoned and speaking decision in the matter within a period of three months from the date of receipt of a copy of this order. The learned counsel for the applicant will make a copy of the present OA along with direction of the Tribunal available to the respondent within a fortnight.

  
(S.N.P.N. Sinha)  
Member (A)

skS